

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5137
ANSWERED ON:27.04.2010
PRIVATE SECURITY AGENCIES
Jaiswal Shri Gorakh Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of private security agencies functioning in the country, State-wise;
- (b) whether the Government has laid down any rules and regulations for the working of these agencies;
- (c) if so, the details thereof;
- (d) if not, whether the Government proposes to legalise/regulate the functioning of the private security agencies in the country; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN)

(a) to (e): For the regulation of private security agencies, the Private Security Agencies (Regulation) Act, 2005 has been enacted. The Private Security Agencies Central Model Rules, 2006 have been framed and circulated to States for their guidance, who are required to either adopt or frame their own rules for carrying out the provisions of the Act.

The data regarding number of private security agencies which have been functioning in various States under the provisions of the Act is being collected and will be laid on the Table of the House.